

12.10 hrs.

**ESTIMATES COMMITTEE**

**Thirtieth Report**

**SHRI P. VENKATASUBBAIAH** (Nandyal): I beg to present the Thirtieth Report of the Estimates Committee on the Ministry of Finance-Foreign Exchange.

12.10½ hrs.

**ANNOUNCEMENT RE. CONVICTION  
OF A MEMBER**

(Shri Samar Guha)

**MR. SPEAKER:** I have to inform the House that I have received the following wireless message dated the 22nd, February, 1968 from the Sub-Divisional Officer, Contai:—

“Shri Samar Guha, Member, Lok Sabha, courted arrest in C|W Satyagraha launched by the local unit of PSP party and entered into the court of Shri B. C. Maitra Magistrate, First Class, and sentenced to till rising of the court for contempt of court under Sections 228 IPC|480 Cr. P. C. at Contai court this day.”

**SHRI HEM BARUA** (Mangaldai): Professor Samar Guha offered *satyagraha* in a peaceful way to bring relief to 12 lakhs of people who have suffered. Why should he be arrested?

**MR. SPEAKER:** He was doing *satyagraha*. So, he was sentenced only till the rising of the court.

12.11 hrs.

**BUSINESS OF THE HOUSE**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH):** Government Business in this House for the week commencing Tuesday the 27th February, 1968, will consist of:—

- (1) Discussion on Motion of No-Confidence in the Council of Ministers to be moved by Shri Bal Raj Madhok.

- (2) General Discussion on Railway Budget for 1968-69.

- (3) Discussion on the Constitutional Developments in Bihar on a motion to be moved by Shri Nath Pai and others at 4 P.M. on Wednesday the 28th February, 1968.

As the Members are aware, the General Budget for 1968-69 will be presented by the Deputy Prime Minister on the 29th February, 1968 at 5 P.M.

श्री भोगेन्द्र झा (जयनगर): अध्यक्ष महोदय, मेरी बात सुन लीजिये। मुझे सिर्फ आपके कायदे से एतराज है। जो लोग यहां शोर मचाते हैं उनकी बात आप झंझ मूंद कर सुनने की कोशिश करते हैं। इसलिये मालूम होता है कि मुझे भी हल्ला मचाना सीखना पड़ेगा। हल्ला मैं करना नहीं चाहता हूँ। मैं उठ कर जा रहा हूँ। आपके कायदे से मुझे एतराज है। मैं हल्ला नहीं करता हूँ गलत जवाब भी दिया जाता है और मेरी बात को सुनते भी नहीं है। मैं आपके कायदे के खिलाफ उठ कर जा रहा हूँ। हल्ला करना जब तक हम नहीं सीखेंगे तब तक आप यही करेंगे। तब तक हमारे साथ यही होगा। मैं उठ कर जा रहा हूँ।

(इसके पश्चात् म.न.न.य सवस्य उठकर बाहर चले गए)

12.12½ hrs.

**STATEMENT RE. DECENTRALISATION  
OF NATIONAL FITNESS  
CORPS**

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD):** Sir, the House is aware that an 'Integrated Programme' called the National Fitness Corps (NFC) was formulated in 1965-66 as a sequel to the recommendations made by the Kunzru Committee that at the school, there

should be only one integrated programme in the field of Physical Education woven into the fabric of educational system which would replace the existing programmes of Physical Education, National Discipline Scheme (NDS) and the Auxiliary Cadet Corps (ACC).

Discussions were held with the representatives of the State Governments on the question of implementing the NFC Programme and in the light of these discussions, it was decided that—

- (1) From the academic year 1965-66, the NFC Programme should be the only programme of multipurpose Physical Education as a compulsory curricular activity for students in Middle, High and Higher Secondary school and that all these schools should be covered by the end of the Fourth Plan in a phased manner. Further, the High and Higher Secondary schools should be given the first priority for the purpose of coverage in the Programme.
- (2) control over about 7,000 NDS Instructors, employees of the Central Government since 1954 when the National Discipline Scheme started, should be decentralised and their services should be transferred to the States for the implementation of the NFC Programme.

As a consequence of the above decisions, the terms and conditions for the transfer of the staff from the Centre to the States were prepared by Government and negotiations were started with the State Governments on this question. In drawing up these terms, it was suggested that the existing salaries and the scales of pay of the staff of the individual Instructors should be protected even though their services might be transferred to the State Governments.

3251 L.S.—7

With a view to finding acceptance of the terms and conditions drawn up, the Central Government expressed its willingness to bear the entire expenditure on the staff to be transferred to the States throughout the period of the Fourth Five Year Plan.

Unfortunately, no State Government has agreed to the proposed terms of transfer, the principal reasons for their inability to do so being two, namely:—

- (1) The State Governments did not find it possible to give the scales of pay of the Government of India; and
- (2) The State Governments were not in a position to undertake the responsibility in respect of Instructors to be employed under local authority and in private schools.

In view of the above position, it has become necessary to draw up fresh terms of transfer that would be acceptable to the State Government. The matter is under consideration at present and as soon as fresh terms are drawn up, it is proposed that negotiations will be carried on with the State Governments during the year 1968-69 with a view to transferring the staff to them.

I would like to assure the House that in arriving at the final decision in the matter, it will be our endeavour to bring about a smooth transfer of the Instructors to the State Governments, local bodies and the institutions concerned, keeping in view the interests of the Instructors as also the larger public interest consistent with educational needs as a whole.

SHRI INDRAJIT GUPTA (Allpore):  
Sir, I want to ask a question.

MR. SPEAKER: Not on the statement.

SHRI S. M. BANERJEE (Kanpur):  
We want a clarification. We have tabled calling-attention notices and short notice questions.

MR. SPEAKER: If you want, you may have a discussion some time later. I have been allowing a discussion whenever you have wanted it. But if I allow one question, how can I prevent others from putting hundred other questions? Therefore, I have been following a procedure where no questions are allowed but we have a discussion if necessary.

SHRI S. M. BANERJEE: The discussion is all right; we will not object to that. But our submission is this. We wanted the hon. Minister to make a statement on this particular issue. He has made that statement. We are very grateful for that. Now we seek some small clarification.

MR. SPEAKER: How can I differentiate between one Member and another? You show me a way out and I am prepared to do that. If I allow Shri Banerjee, how can I prevent others? But if you want a discussion, I have been allowing half an hour or one hour or whatever you want.

SHRI INDRAJIT GUPTA: Now that you assure us of a discussion, it is all right.

MR. SPEAKER: On any statement we can have a discussion. Let us sit down and see which are the important things. I have absolutely no objection.

SHRI INDRAJIT GUPTA: You will not be able to fit it in.

MR. SPEAKER: For that you must find time. Hon. Members must be able to do that.

SHRI INDRAJIT GUPTA: Neither clarification nor discussion will be there. That is what will happen.

12.16 hrs,

RE. TEACHERS' STRIKE IN DELHI

SHRI S. M. BANERJEE (Kanpur): I have a small submission to make. The Parliament is not sitting for three days, that is, 24th, 25th and 26th

February, 1968. May I only request you, without any anger or anything else, to ask the Education Minister to make some statement on teachers' strike?

MR. SPEAKER: No, please.

SHRI S. M. BANERJEE: A large number of them have been dismissed.

MR. SPEAKER: I know that.

12.16½ hrs.

MOTION OF THANKS ON PRESIDENT'S ADDRESS—*contd.*

MR. SPEAKER: We shall now take up further discussion of the motion of thanks on the President's Address.

We have still got 1 hour and 30 minutes. There is ample time. As I said yesterday the Prime Minister will reply at 2.30 P.M. There is still time left. All the Parties have exhausted their time allotted. The Congress has a little time. Shri Onkarlal Bohra.

श्री श्रीकार सात बोहरा (चितौड़गढ़): अध्यक्ष महोदय, राष्ट्रपति जी के अभिभाषण पर हो रही बहस के दौरान मैं जैसा कि सबको विदित है इस हाउस में एक निन्दा का प्रस्ताव लाया गया है। मुझे यह कहते हुए दुःख होता है कि यह निन्दा प्रस्ताव एक विशिष्ट पार्टी के सदस्य ने लाया है और उन्होंने यह बात कह कर हम सबको चौंका दिया है कि राष्ट्रपति मुमलमान हैं और इसी कारण से इतने दंगे हुए हैं। इसको सुन कर मैं हैरत में पड़ गया। उस पार्टी के एक जिम्मेदार सदस्य के मुंह से, यह बात निकलती क्या यह उनके लिए शोभाजनक था। मैं उनकी उस पार्टी के सदस्य होने के नाते ही नहीं बल्कि वैसे भी उनको यह कहना चाहता हूँ कि उन्होंने राष्ट्रपति के अभिभाषण के समय में इस तरह का अनर्गल प्रचार करके राष्ट्र के साथ